

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH

(IB)-245(PB)/2017

In the matter of :

India Bulls Housing Finance Ltd.

....PETITIONER

Vs.

M/s. Deltronix India Limited

... RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 23.8.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

Deepa Krishan,  
Hon'ble Member (Technical)

For the Petitioner

: Mr. Sumesh Dhawan, Advocate

For the Respondent/Cor. Debtor

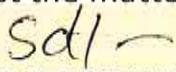
: Mr. Biswajit Das, Advocate


Mr. Pawan Dubey, Advocate

ORDER

A  
Learned Counsel for the parties are present. The Ld. Counsel for the petitioner heard. However, the parties are given an opportunity in relation to the petition to reconcile all the loan accounts with each other and explore the possibility of settlement of the accounts, failing which, the matter will be disposed off <sup>on</sup> merits.

Post the matter on 07.9.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
23.8.2017